

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF POSTS**

**LOK SABHA
UNSTARRED QUESTION NO. 2727
TO BE ANSWERED ON 4TH AUGUST, 2021**

ILLEGAL PAYMENT OF PENSION

†2727. SHRI SANJAY JADHAV:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the time bound payments of pension to pension holders is being done and those who are dead their pension is being stopped timely from all the post offices in Uttarakhand and if so, the details thereof;
- (b) whether pension of some of the dead pension holders in Uttarakhand was reported released by with connivance of certain officials belonging to Devprayag Post Office in Uttarakhand and if so, the details thereof and the reaction of the Government thereto;
- (c) the number of such beneficiaries during the last three years belonging to above post office who deposited death certificate issued by Gram Pradhan especially those with connivance of officials belonging to Devprayag Post Office; and
- (d) the number of beneficiaries of the families who submitted death certificates after making affidavits;
- (e) whether any FIR is likely to be registered against those beneficiaries and officials who indulged in aforesaid illegal activities and if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS
(SHRI DEVUSINH CHAUHAN)**

- (a) Yes Sir. Pension disbursement in the Department of Posts has been computerized and is processed centrally by leveraging technology. This has enabled timely payment of pension to pensioners on a monthly basis. The disbursement of pension is stopped either on receipt of submission of death certificate of the pensioner or non submission of Life Certificate which is due every year in the month of November.
- (b) No such instances have been reported in Uttarakhand.
- (c) No such cases have been reported in the last three years pertaining to Devprayag Post Office.
- (d) The number of beneficiaries of the family who submitted death certificate after making affidavits is nil.
- (e) No Sir, in view of reply given in respect of (b), (c) and (d) above.
